

[श्री मुहम्मद इस्माइल]

भाषको कहना चाहता हूँ कि बँसा खान्दोलन फिर होगा जो 8.33 परसेन्ट के बोनस के विषे हुआ था।

श्री हुकूम बन्ध कछबाय : उससे भी तेज होगा।

श्री मोहम्मद इस्माइल : और इतना तेज होगा कि फिर भाषको कहना पड़ेगा कि इसमें भी सी० आई० ए० के लोग घुस गये हैं।

MR. DEPUTY-SPEAKER: The hon. Member may continue on the next day.

MR. DEPUTY-SPEAKER: We take up Private Members' Bills now.

15.00 hrs.

PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.)

SHRI P. VENKATASUBBAIAH (Nandyal): I beg to move for leave to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Prevention of Food Adulteration Act, 1954".

The motion was adopted.

SHRI P. VENKATASUBBAIAH: I introduce the Bill.

CHILD MARRIAGE RESTRAINT (AMENDMENT) BILL*

(Amendment of sections 2, 3 etc.)

श्री लक्ष्मी नारायण पांडेय (मद्रास): उपाध्यक्ष

महोदय, मैं प्रस्ताव करता हूँ कि बाल विवाह अधिनियम, 1929 का और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Child Marriage Restraint Act, 1929".

The motion was adopted.

डा० लक्ष्मी नारायण पांडेय : मैं विधेयक पुरःस्थापित करता हूँ

COIR INDUSTRY (AMENDMENT) BILL*

(Amendment of sections 4, 8 etc.)

SHRI C. K. CHANDRAPPA (Tellicherry): I beg to move for leave to introduce a Bill further to amend the Coir Industry Act, 1953.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Coir Industry Act, 1953".

The motion was adopted.

SHRI C. K. CHANDAPPAN: I introduce the Bill.

CONSTITUTION (AMENDMENT) BILL*

(Omission of article 290A)

SHRI R. P. ULAGANAMBI (Vellore): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI R. P. ULAGANAMBI I introduce the Bill.

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 324)

SHRI R. P. ULAGANAMBI (Vellore) I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

SHRI R. P. ULAGANAMBI I introduce the Bill.

15.02 hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.

(Amendment of article 240 and First Schedule) by Shri B. K. Daschowdhury.

MR. DEPUTY-SPEAKER: Further consideration of the following motion moved by Shri B. K. Daschowdhury on the 17th Nov. 1972:

"That the Bill further to amend the Constitution of India, be taken into consideration"

and amendment thereon.

Shri Jharkhande Raj was on his legs. He might continue.

SHRI S. M. BANERJEE (Kanpur): It is my mistake. I told him that this would start at 3.30 P.M.

MR. DEPUTY-SPEAKER: If he comes by 3.30 P.M., we will see.

Shri Samar Guha also is not here. Shri R. R. Sharma too is not present. I call the Minister to reply.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) rose—

SHRI S. M. BANERJEE: There is no quorum.

MR. DEPUTY-SPEAKER: Order please

SHRI SAMAR GUHA (Contal): I beseech you....

MR. DEPUTY-SPEAKER: Let the Minister start his reply.

SHRI SAMAR GUHA I beseech you.

MR. DEPUTY-SPEAKER: Order please. Please sit down. You rose on a point of order. You have not challenged the quorum. Even if you did, it is for me to see whether there is quorum.

SHRI S. M. BANERJEE. I said there is no quorum.

MR. DEPUTY-SPEAKER: It is for me to check up. But that is not going to change the order.

SHRI S. M. BANERJEE: Why?

MR. DEPUTY-SPEAKER: Quorum is there.

SHRI SAMAR GUHA rose—

MR. DEPUTY-SPEAKER: Order please.

SHRI S. M. BANERJEE: On a point of order. When you called the names of certain members, unfortunately they were not present. But that does not mean there are no speakers in the House....